#### THE GAZETTE OF INDIA

#### **EXTRAORDINARY**

#### PART -III - SECTION 4

#### PUBLISHED BY AUTHORITY

## **NEW DELHI, OCTOBER 12, 2012**

#### SECURITIES AND EXCHANGE BOARD OF INDIA

#### **NOTIFICATION**

# Mumbai, the 12<sup>th</sup> October, 2012

# SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE AND LISTING OF DEBT SECURITIES)(AMENDMENT) REGULATIONS, 2012.

No. LAD-NRO/GN/2012-13/19/5392. - In exercise of the powers under section 30 of the Securities and Exchange Board of India Act, 1992 (15 of 1992), the Board hereby makes the following regulations to amend the Securities and Exchange Board of India (Issue and Listing of Debt Securities) Regulations, 2008, namely:-

- 1. These regulations shall be called the Securities and Exchange Board of India (Issue and Listing of Debt Securities) (Amendment) Regulations, 2012.
- 2. These regulations shall come into force on the thirtieth day from the date of their publication in the Official Gazette.
- 3. In the Securities and Exchange Board of India (Issue and Listing of Debt Securities) Regulations, 2008,
  - i. In regulation 19, after sub-regulation (2), the following new sub-regulation shall be inserted, namely,-
    - "(3) Where the issuer has disclosed the intention to seek listing of debt securities issued on private placement basis, the issuer shall forward the listing application along with the disclosures specified in Schedule I to the

recognized stock exchange within fifteen days from the date of allotment of such debt securities."

- ii. In regulation 21, after the words "shall make disclosures" and before the words "as specified in Schedule I", the words "in a disclosure document" shall be inserted.
- iii. After regulation 21, the following new regulation shall be inserted, namely,—
  "Filing of Shelf Disclosure Document.
  - 21A. (1) An issuer making a private placement of debt securities and seeking listing thereof on a recognised stock exchange may file a Shelf Disclosure Document containing disclosures as provided in Schedule I.
  - (2) An issuer filing a Shelf Disclosure Document under sub-regulation (1), shall not be required to file disclosure document, while making subsequent private placement of debt securities for a period of 180 days from the date of filing of the shelf disclosure document:

Provided that the issuer while making any private placement under Shelf Disclosure Document, shall file with the concerned stock exchange updated disclosure document with respect to each tranche, containing details of the private placement and material changes, if any, in the information provided in Shelf Disclosure Document."

iv. Schedule I shall be substituted with the following, namely,—

#### "SCHEDULE I

[See Regulation 5 (2) (b), Regulation 19(3), Regulation 21 and Regulation 21A]

#### **DISCLOSURES**

- 1. The issuer seeking listing of its debt securities on a recognized stock exchange shall file the following disclosures along with the listing application to the stock exchange:
  - A. Memorandum and Articles of Association and necessary resolution(s) for the allotment of the debt securities;

- B. Copy of last three years audited Annual Reports;
- C. Statement containing particulars of, dates of, and parties to all material contracts and agreements;
- D. Copy of the Board / Committee Resolution authorizing the borrowing and list of authorized signatories.
- E. An undertaking from the issuer stating that the necessary documents for the creation of the charge, where applicable, including the Trust Deed would be executed within the time frame prescribed in the relevant regulations/act/rules etc and the same would be uploaded on the website of the Designated Stock exchange, where the debt securities have been listed, within five working days of execution of the same.
- F. Any other particulars or documents that the recognized stock exchange may call for as it deems fit.
- G. An undertaking that permission / consent from the prior creditor for a second or *pari passu* charge being created, where applicable, in favor of the trustees to the proposed issue has been obtained.
- 2. Issuer shall submit the following disclosures to the Debenture Trustee in electronic form (soft copy) at the time of allotment of the debt securities:
  - A. Memorandum and Articles of Association and necessary resolution(s) for the allotment of the debt securities;
  - B. Copy of last three years' audited Annual Reports;
  - C. Statement containing particulars of, dates of, and parties to all material contracts and agreements;
  - D. Latest Audited / Limited Review Half Yearly Consolidated (wherever available) and Standalone Financial Information

- (Profit & Loss statement, Balance Sheet and Cash Flow statement) and auditor qualifications, if any.
- E. An undertaking to the effect that the Issuer would, till the redemption of the debt securities, submit the details mentioned in point (D) above to the Trustee within the timelines as mentioned in Simplified Listing Agreement issued by SEBI vide circular No.SEBI/IMD/BOND/1/2009/11/05 dated May 11, 2009 as amended from time to time, for furnishing / publishing its half yearly/ annual result. Further, the Issuer shall within 180 days from the end of the financial year, submit a copy of the latest annual report to the Trustee and the Trustee shall be obliged to share the details submitted under this clause with all 'Qualified Institutional Buyers' (QIBs) and other existing debenture-holders within two working days of their specific request.

## 3. The following disclosures shall be made where relevant:

#### A. Issuer Information

- a. Name and address of the following:
  - i. Registered office of the Issuer
  - ii. Corporate office of the Issuer
- iii. Compliance officer of the Issuer
- iv. CFO of the Issuer
- v. Arrangers, if any, of the instrument
- vi. Trustee of the issue
- vii. Registrar of the issue
- viii. Credit Rating Agency (-ies) of the issue and
- ix. Auditors of the Issuer

- b. A brief summary of the business/ activities of the Issuer and its line of business containing atleast following information:
  - i. Overview
  - ii. Corporate Structure
- iii. Key Operational and Financial Parameters \* for the last3 Audited years
- iv. Project cost and means of financing, in case of funding of new projects
  - \* At least covering the following Consolidated basis (wherever available) else on standalone basis

Parameters	Upto latest	FY	FY	FY
	Half Year			
For Non-Financial Entities				
Networth				
Total Debt				
of which – Non Current Maturities of				
Long Term Borrowing				
- Short Term Borrowing				
- Current Maturities of				
Long Term Borrowing				
Net Fixed Assets				
Non Current Assets				
Cash and Cash Equivalents				
Current Investments				
Current Assets				
Current Liabilities				

Net sales		
EBITDA		
EBIT		
Interest		
PAT		
Dividend amounts		
Current ratio		
Interest coverage ratio		
Gross debt/equity ratio		
Debt Service Coverage Ratios		
For Financial Entities		
Networth		
Total Debt		
of which – Non Current Maturities of		
Long Term Borrowing		
- Short Term Borrowing		
- Current Maturities of		
Long Term Borrowing		
Net Fixed Assets		
Non Current Assets		
Cash and Cash Equivalents		
Current Investments		
Current Assets		
Current Liabilities		
Assets Under Management		
Off Balance Sheet Assets		
Interest Income		
Interest Expense		
Provisioning & Write-offs		

PAT		
Gross NPA (%)		
Net NPA (%)		
Tier I Capital Adequacy Ratio (%)		
Tier II Capital Adequacy Ratio (%)		

Gross Debt: Equity Ratio of the Company:-

Before	the	issue	of	debt	
securiti	es				
After	the	issue	of	debt	
securiti	es				

- c. A brief history of the Issuer since its incorporation giving details of its following activities:
  - i. Details of Share Capital as on last quarter end:-

Share Capital	Rs
Authorized Share Capital	
Issued, Subscribed and Paid-up	
Share Capital	

ii. Changes in its capital structure as on last quarter end, for the last five years:-

Date of Change ( AGM/EGM)	Rs	Particulars

iii. Equity Share Capital History of the Company as on last quarter end, for the last five years:-

Date	No	Face	Issue	Considerat	Nature of	Cumulat	ive		Rem
of	of	Valu	Price	ion (Cash,	Allotmen				arks
Allotm	Equi	e	(Rs)	other than	t	No of	Equity	Equity	
ent	ty	(Rs)		cash, etc)		equity	Share	Share	
	Shar					shares	Capital	Premiu	
	es						(Rs)	m (in	
								Rs)	

Notes: (If any)

- iv. Details of any Acquisition or Amalgamation in the last1 year.
- v. Details of any Reorganization or Reconstruction in the last 1 year:-

Type of Event	Date of	Date of	Details
	Announcement	Completion	

- d. Details of the shareholding of the Company as on the latest quarter end:
  - i. Shareholding pattern of the Company as on last quarter end:-

Sr No	Particulars	Total No of	No of	Total
		Equity	shares in	Shareholding

	Shares	demat form	as % of total
			no of equity
			shares

Notes: - Shares pledged or encumbered by the promoters (if any)

ii. List of top 10 holders of equity shares of the Company as on the latest quarter end:-

Sr No	Name of the	Total No of	No of	Total
	shareholders	Equity	shares in	Shareholding
		Shares	demat form	as % of total
				no of equity
				shares

- e. Following details regarding the directors of the Company:
  - i. Details of the current directors of the Company\*

Name,	Age	Address	Director of	Details of
Designation			the	other
and DIN			Company	directorship
			since	

<sup>\*</sup> Company to disclose name of the current directors who are appearing in the RBI defaulter list and/or ECGC default list, if any.

ii. Details of change in directors since last three years:-

Name,	Date of	Director of the	Remarks
Designation and	Appointment /	Company since (	
DIN	Resignation	in case of	
		resignation)	

- f. Following details regarding the auditors of the Company:
  - i. Details of the auditor of the Company:-

Name	Address	Auditor since

ii. Details of change in auditor since last three years:-

Name	Address	Date of	Auditor of	Remarks
		Appointment	the Company	
		/ Resignation	since (in	
			case of	
			resignation)	

- g. Details of borrowings of the Company, as on the latest quarter end:
  - i. Details of Secured Loan Facilities:-

Lender's	Type of	Amt	Principal	Repayment	Security
Name	Facility	Sanctioned	Amt	Date /	
			outstandin	Schedule	
			g		

ii. Details of Unsecured Loan Facilities:-

Lender's	Type	of	Amt	Principal	Repayment
Name	Facility		Sanctioned	Amt	Date /
				outstanding	Schedule

## iii. Details of NCDs:-

Debe	Tenor /	Coupon	Amo	Date of	Redempti	Credit	Secured /	Secur
nture	Period		unt	Allotment	on Date/	Rating	unsecure	ity
Series	of				Schedule		d	
	Maturity							

iv. List of Top 10 Debenture Holders (as on .....)

Sr.	Name of	Amount
No.	Debenture	
	Holders	

Note: Top 10 holders' (in value terms, on cumulative basis for all outstanding debentures issues) details should be provided.

v. The amount of corporate guarantee issued by the Issuer along with name of the counterparty (like name of the

subsidiary, JV entity, group company, etc) on behalf of whom it has been issued.

vi. Details of Commercial Paper:- The total Face Value of Commercial Papers Outstanding as on the latest quarter end to be provided and its breakup in following table:-

Maturity Date	Amt Outstanding

vii. Details of Rest of the borrowing ( if any including hybrid debt like FCCB, Optionally Convertible Debentures / Preference Shares ) as on .....:-

Party	Type of	Amt	Principal	Repaym	Credit	Secured /	Secur
Name (	Facility /	Sanctioned	Amt	ent Date	Rating	Unsecured	ity
in case	Instrument	/ Issued	outstanding	/			
of				Schedule			
Facility							
) /							
Instrum							
ent							
Name							

viii. Details of all default/s and/or delay in payments of interest and principal of any kind of term loans, debt securities and other financial indebtedness including corporate guarantee issued by the Company, in the past 5 years.

ix. Details of any outstanding borrowings taken/ debt securities issued where taken / issued (i) for consideration other than cash, whether in whole or part, (ii) at a premium or discount, or (iii) in pursuance of an option;

## h. Details of Promoters of the Company:-

i. Details of Promoter Holding in the Company as on the latest quarter end:-

Sr	Name of the	Total No	No of	Total	No of Shares	% of Shares
No	shareholders	of Equity	shares in	shareholding	Pledged	pledged with
		Shares	demat	as % of total		respect to
			form	no of equity		shares
				shares		owned.

- i. Abridged version of Audited Consolidated (wherever available) and Standalone Financial Information (like Profit & Loss statement, Balance Sheet and Cash Flow statement) for at least last three years and auditor qualifications, if any. \*
- j. Abridged version of Latest Audited / Limited Review Half Yearly Consolidated (wherever available) and Standalone Financial Information (like Profit & Loss statement, and Balance Sheet) and auditors qualifications, if any. \*
- k. Any material event/ development or change having implications on the financials/credit quality (e.g. any material regulatory proceedings against the

Issuer/promoters, tax litigations resulting in material liabilities, corporate restructuring event etc) at the time of issue which may affect the issue or the investor's decision to invest / continue to invest in the debt securities.

- 1. The names of the debenture trustee(s) shall be mentioned with statement to the effect that debenture trustee(s) has given his consent to the Issuer for his appointment under regulation 4 (4) and in all the subsequent periodical communications sent to the holders of debt securities.
- m. The detailed rating rationale (s) adopted (not older than one year on the date of opening of the issue)/ credit rating letter issued (not older than one month on the date of opening of the issue) by the rating agencies shall be disclosed.
- n. If the security is backed by a guarantee or letter of comfort or any other document / letter with similar intent, a copy of the same shall be disclosed. In case such document does not contain detailed payment structure( procedure of invocation of guarantee and receipt of payment by the investor along with timelines), the same shall be disclosed in the offer document.
- Copy of consent letter from the Debenture Trustee shall be disclosed.
- p. Names of all the recognised stock exchanges where the debt securities are proposed to be listed clearly indicating the designated stock exchange.
- q. Other details

- i. DRR creation relevant regulations and applicability.
- ii. Issue/instrument specific regulations relevant details (Companies Act, RBI guidelines, etc).
- iii. Application process.

### B. Issue details

a. Summary term sheet shall be provided which shall include at least following information (where relevant) pertaining to the Secured / Unsecured Non Convertible debt securities (or a series thereof):-

Security Name	Name of the bond which
	includes (Issuer Name, Coupon
	and maturity year) e.g. 8.70%
	XXX 2015.
Issuer	
Type of Instrument	
Nature of Instrument	Secured or Unsecured
Seniority	Senior or Subordinated.
Mode of Issue	Private placement
Eligible Investors	
Listing (including name of stock	
Exchange(s) where it will be listed	
and timeline for listing)	

<sup>\*</sup> Issuer shall provide latest Audited or Limited Review Financials in line with timelines as mentioned in Simplified Lisitng Agreement issued by SEBI vide circular No.SEBI/IMD/BOND/1/2009/11/05 dated May 11, 2009 as amended from time to time, for furnishing / publishing its half yearly/ annual result.

Rating of the Instrument	by Ltd.
Issue Size	
Option to retain oversubscription (	
Amount)	
Objects of the Issue	
Details of the utilization of the	
Proceeds	
Coupon Rate	
Step Up/Step Down Coupon Rate <sup>1</sup>	
Coupon Payment Frequency	
Coupon payment dates	Dates on which coupon will be
	paid.
Coupon Type	Fixed, floating or other coupon
	structure.
Coupon Reset Process (including	
rates, spread, effective date, interest	
rate cap and floor etc).	
Day Count Basis	Actual/ Actual
Interest on Application Money	
Default Interest Rate	
Tenor	Months from the Deemed
	Date of Allotment
Redemption Date	Dates on which Principal will be
	repaid.
Redemption Amount	
Redemption Premium /Discount	
Issue Price	The price at which bond is
	issued
Discount at which security is issued	
and the effective yield as a result of	

such discount.	
Put option Date	
Put option Price	
Call Option Date	
Call Option Price	
Put Notification Time	Timelines by which the investor
	need to intimate Issuer before
	exercising the put option.
Call Notification Time	Timelines by which the Issuer
	need to intimate investor before
	exercising the call option.
Face Value	Rs 10 lakhs per instrument for
	all the issues
Minimum Application and in	
multiples of Debt securities	
thereafter	
Issue Timing	
1. Issue Opening Date	
2. Issue Closing Date	
3. Pay-in Date	
4. Deemed Date of Allotment	
Issuance mode of the Instrument	Demat only (for private
	placement)
Trading mode of the Instrument	Demat only (for private
	placement)
Settlement mode of the Instrument	Insert details of payment
	procedure
Depository	
Business Day Convention <sup>2</sup>	
Record Date	15 days prior to each Coupon

	Payment / Put Option Date / Call
	Option Date / Redemption date.
Security (where applicable)	
(Including description, type of	
security, type of charge, likely date	
of creation of security, minimum	
security cover, revaluation,	
replacement of security).	
Transaction Documents <sup>3</sup>	
Conditions Precedent to	
Disbursement	
Condition Subsequent to	
Disbursement	
Events of Default	
Provisions related to Cross Default	N/A ( Not Applicable) in case
Clause	clause is not there else full
	description of the clause to be
	provided
Role and Responsibilities of	
Debenture Trustee	
Governing Law and Jurisdiction	

## Notes:

- 1. If there is any change in Coupon Rate rate pursuant to any event including elapse of certain time period or downgrade in rating, then such new Coupon Rate and events which lead to such change should be disclosed.
- 2. The procedure used to decide the dates on which the payment can be made and adjusting payment dates in response to days when

- payment can't be made due to any reason like sudden bank holiday etc., should be laid down.
- 3. The list of documents which has been executed or will be executed in connection with the issue and subscription of debt securities shall be annexed.
  - b. In privately placed issues, additional Covenants shall be included as part of the Issue Details on the following lines, as per agreement between the issuer and investor:
    - i. Security Creation (where applicable): In case of delay in execution of Trust Deed and Charge documents, the Company will refund the subscription with agreed rate of interest or will pay penal interest of atleast 2% p.a. over the coupon rate till these conditions are complied with at the option of the investor.
    - ii. Default in Payment: In case of default in payment of Interest and/or principal redemption on the due dates, additional interest of atleast @ 2% p.a. over the coupon rate will be payable by the Company for the defaulting period
  - iii. Delay in Listing: In case of delay in listing of the debt securities beyond 20 days from the deemed date of allotment, the Company will pay penal interest of atleast 1 % p.a. over the coupon rate from the expiry of 30 days from the deemed date of allotment till the listing of such debt securities to the investor.

The interest rates mentioned in above three cases are the minimum interest rates payable by the Company and are independent of each other."

U. K. SINHA
CHAIRMAN
SECURITIES AND EXCHANGE BOARD OF INDIA

## **Footnote:**

1. The SEBI (Issue and Listing of Debt Securities) Regulations, 2008 were published in the Gazette of India on  $6^{th}$  June, 2008 vide No. LAD-NRO/GN/2008/13/127878.

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